

45. *Podophyllum hexandrum* (*emodi*) (Indian *Podophyllum*)
46. *Cyathea* species (Tree Ferns)
47. *Cycadaceae* species (Cycads)
48. *Dioscorea deltoidea* (Elephant's foot)
49. *Euphorbia* species (Euphorbias)
50. *Orchidaceae* species (Orchids)
51. *Pterocarpus santalinus* (Red Sanders)
52. *Taxus wallichiana* (Common yew or Birmi leaves)
53. *Aquilaria malaccensis* (Agarwood)

2. Plants and plant portions, derivatives and extracts (including value added herbal formulations) of the cultivated varieties of the species above will be allowed for export subject to production of a Certificate of Cultivation from Regional Deputy Director (Wildlife), or Chief Conservator of Forests or Divisional Forest Officers of the State concerned from where these plants and plant portions have been procured. However in respect of cultivated varieties of the species covered by Appendix I (S. No. 36 to 41 of Paragraph 2 above) and Appendix II (S. No. 42 to 53 of Paragraph 2 above) of CITES, a CITES Permit for export will also be required.

3. The export of value added herbal formulations made out of imported species of plants and plant portions as specified above will be allowed freely without any restriction subject for furnishing of an affidavit to the Customs authorities at the time of export that only the imported plant species as above has been used for the manufacture of value added herbal formulation being exported. In the event of affidavit providing to be false, on the basis of random sample tests, action would be initiated against the firm under the Foreign Trade (Development & Regulation) Act, 1992.

4. Exports allowed only through the ports of Bombay, Calcutta, Cochin, Delhi, Madras, Tuticorin and Amritsar.

[Translation]

Vidarbha State

909. SHRI HANSRAJ AHIR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to develop Adivasi dominated and undeveloped States;

(b) if so, whether the Government are considering to form a new state in accordance with the demands;

(c) if not, whether the Government do not find any facts in the recommendations in regard to the formation of Vidarbha State made by Fajal Ali Commission in time of restructuring of States in 1956; and

(d) if so, the steps being taken by the Government to form a separate State for the development of Vidarbha?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) The Government's policy is to advance the principles of political, administrative and economic federalism, as a consequence of which the benefits of developments are expected to percolate down much faster to the hitherto underdeveloped regions of the country where from the demands for Statehood are emanating.

Article 371(2) of the Constitution of India provides, inter alia, that the President may by order made with respect to the State of Maharashtra provide for any special responsibility of the Governor for (a) the establishment of separate development boards for Vidarbha, Marathwada and the rest of Maharashtra, (b) the equitable allocation of funds for developmental expenditure over the said areas, subject to the requirements of the State as a whole; and (c) an equitable arrangement providing adequate facilities for technical education and vocational training, and adequate opportunities for employment in services under the control of the State Government, in respect of all the said areas, subject to the requirements of the State as a whole. These development boards are now functioning.

Bhoj-wet Land Project

910. SHRI SUSHIL CHANDRA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the progress made in the implementation of "Bhoj-wet land Project in Bhopal alongwith its total cost and the amount of expenditure incurred so far;

(b) the amount spent by the various departments during 1996-97 and 1997-98, separately and their achievements so far;

(c) whether any Japanese team has studied the achievements made under the project;